

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO.218/2024/EZ

SANJAY KUMAR NAYAK ... APPLICANT

-VERSUS-

STATE OF ODISHA

& OTHERS ... RESPONDENTS.

I N D E X

SL NO	DESCRIPTION OF DOCUMENTS	PAGES
1.	COMPLIANCE AFFIDAVIT FILED ON BEHALF OF RESPONDENT No.1 & 2.	01-09
2.	Copy of Advisory dated 26.10.2018 is filed herewith as <u>ANNEXURE-A/2</u> .	10-13
3.	The Xerox copies of letter No.23678 dated 03.11.2018 issued by Director, Environment-Cum-Spl. Secretary to Govt. Dept. of Forest & Environment & attention notice published in English & Odia newspapers are filed herewith as <u>ANNEXURE-B/2 Series</u> .	14-23

Sanjay Kumar Nayak

4.	Copy of Order No. 6218/R & DM (DM) Dated 03.11.2020 issued by Special Relief Commissioner is annexed herewith and marked as <u>ANNEXURE-C/2.</u>	24-25
5.	Copy of letter No.L/91-20/4349/Con Dated 05.11.2020 is annexed herewith and marked as <u>ANNEXURE-D/2.</u>	-26-
6.	Copy of letter No.27747/CID-LAW Dated 10.11.2020 is annexed herewith and marked as <u>ANNEXURE-E/2.</u>	-27-
7.	Copy of letter No.29439/CID-LAW Dated 03.12.2020 is annexed herewith and marked as <u>ANNEXURE-F/2.</u>	-28-

Cuttack

Date:24.02.2025


PARTHA SARATHI NAYAK
ADDL. GOVT. ADVOCATE
MOB-9437277043
E.Mail-advparthaohc@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO.218/2024/EZ

SANJAY KUMAR NAYAK ... APPLICANT

-VERSUS-

STATE OF ODISHA

& OTHERS

... RESPONDENTS.

COMPLIANCE AFFIDAVIT FILED ON BEHALF OF

RESPONDENT No.1 & 2.

I, Sri Krushna Prasad Pattanaik, OPS(S), aged about 56 years, S/O:-Late Gobinda Chandra Pattanaik, of village Bangida, PS/District- Khordha. At present working as Superintendent of Police, CID, CB, Odisha, At/PO:-Buxi Bazar, PS:-Mangalabag, Dist:-Cuttack do hereby solemnly affirm and state as follows:-

1. That, I am duly authorized to file this affidavit on behalf of Respondent No. 1 & 2. I am also competent to swear this affidavit on behalf of Respondent No. 1 & 2. I have gone through the records and understood the contents therein and well acquainted with the fact of the case.
2. That, the petitioner filed this original application with a prayer for a direction to the Director General of Police, Odisha and Chief Secretary to Govt., of Odisha to produce records of action taken so as to enforce direction of the Hon'ble Supreme

Sanjay Kumar Nayak

Krushna Prasad Pattanaik
Supdt. of Police
C.I.D., CB, Odisha
Cuttack

Pradipta Kumar Mohanty
PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

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Court as well as Hon'ble National Green Tribunal in respect of Firecrackers in the State.

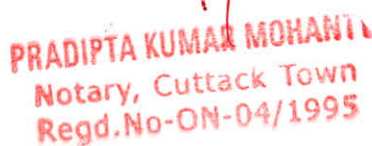
3. That, the Respondent No. 1 & 2 are duty bound to honour and execute direction of the Hon'ble Supreme Court issued vide order dated 23.10.2018 passed in W.P (C) No 728 of 2015 in the case of Arjun Gopal & others Vrs Union of India and others.
4. That, in pursuance to the said directions of Hon'ble Apex Court and Hon'ble National Green Tribunal, the Respondent No.2 vide O/o No.39361/CID-Law Dated 26th October 2018 issued advisory on use of Firecracker during festive occasion to all district Superintendents of Police including Superintendents of Railway Police Rourkela/ Cuttack/ Deputy Commissioners of Police, Cuttack/ Bhubaneswar.

Copy of Advisory dated 26.10.2018 is filed herewith as ANNEXURE-A/2.

5. That, it is respectfully submitted that Government of Odisha, Ministry of Forest & Environment Department under letter No.23678/F&E, Dt.03.11.2018 issued letter to the Addl. Chief Secretary to Govt. Home Dept., Principal Secretary to Govt. of Revenue & D.M., Department, Principal Secretary to Govt. School & Mass Education Department, Commissioner-Cum-Secretary to Govt. of Higher Education Department,

Koushika Prasad Pattnaik
 Supdt. of Police
 C.I.D., CB, Odisha
 Cuttack

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 Regd.No-ON-04/1995

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Commissioner-Cum-Secretary to Govt. I & P.R. Department, Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar requested to issue necessary direction to the field functionaries for generating awareness at all levels including School & Colleges regarding ill effects of fireworks through Print Media, Electronic Media in order to prevent use of high decibel sound causing firecrackers during festive occasions. In compliance to said letter issued by the Forest & Environment Department, the Respondent No. 2 widely published attention notice through Print Media. The said attention notice were widely published and circulated on 06.11.2018 in English daily newspaper The Times of India, Odia daily newspapers i.e. The Samaj, The Sambad, The Prameya. The said attention notice was also again published and circulated on 07.11.2018 in English daily newspaper The Times of India, Odia daily newspaper The Samaj, The Sambad, The Prameya.

Konkhna Prasad Pattanik

Supdt. of Police
C.I.D., CB, Odisha
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The Xerox copies of letter No.23678 dated 03.11.2018 issued by Director, Environment-Cum-Spl. Secretary to Govt. Dept. of Forest & Environment & attention notice published in English & Odia newspapers are filed herewith as ANNEXURE-B/2 Series.

6. That, Govt. of Odisha, through the Special Relief Commissioner under Order No. 6218/R & DM (DM) Dated

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Notary, Cuttack Town
Regd.No-ON-04/1995

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03.11.2020 in exercising power conferred U/s.24(1) of the Disaster Management Act, 2005 read with rule 8(1) of the Odisha Disaster Management Rules, 2010 prohibited sale and use of firecrackers in all parts of the State from 10th to 30th November 2020.

Copy of Order No. 6218/R & DM (DM) Dated 03.11.2020 issued by Special Relief Commissioner is annexed herewith and marked as ANNEXURE-C/2.

7. That, in pursuance to the order dated 03.11.2020 issued by Special Relief Commissioner, AIG of Police (Hdqrs), Odisha, Cuttack under letter No.L/91-20/4349/Con Dated 05.11.2020 issued direction to all district SsP/SsRP Rourkela-Cuttack/DCsP Cuttack-Bhubaneswar regarding provisions of sale and use of firecrackers from 10th to 30th November 2020.

Copy of letter No.L/91-20/4349/Con Dated 05.11.2020 is annexed herewith and marked as ANNEXURE-D/2.

8. That, it is respectfully submitted that the present deponent under O/o No.27747/CID-LAW Dated 10.11.2020 issued direction to all district SsP/SsRP Rourkela-Cuttack/ DCsP Cuttack-Bhubaneswar UPD regarding Prohibition of sale and use of firecrackers from 10th to 30th November 2020 and requested to take follow up action.

Kamshree Prasad Pattanayak
Supdt. of Police
C.I.D., CB, Odisha
Cuttack

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Notary, Cuttack Town
Regd.No-ON-04/1995

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Copy of letter No.27747/CID-LAW Dated
10.11.2020 is annexed herewith and marked
as ANNEXURE-E/2.

9. That, it is respectfully submitted that, the Addl. D.G. of Police, CID, CB, Odisha, Cuttack vide his letter No. 29439/CID/LAW Dated 03.12.2020 issued direction to all district SsP/SsRP Rourkela-Cuttack/DCsP Cuttack-Bhubaneswar UPD to submit action taken report on implementation of restriction on bursting of firecrackers during the festive season 2020. Accordingly, all district Superintendents of Police including Superintendents of Railway Police Rourkela/ Cuttack/ Deputy Commissioners of Police, Cuttack/ Bhubaneswar submitted action take report on implementation of rules for restriction on bursting of firecrackers to the O/o the CID, CB, Odisha, Cuttack.

Copy of letter No.29439/CID-LAW Dated
03.12.2020 is annexed herewith and marked
as ANNEXURE-F/2.

10. That, the Respondent No.2, every year has been collecting data from all districts of the State on the use of Fire Crackers during festive occasion.

11. That, it respectfully submitted that, the Respondent No.2 is implementing the direction of the Hon'ble Supreme Court as well as Hon'ble National Green Tribunal in letter and spirit and taking

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Supdt. of Police
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all effective measures to prevent violation of direction of the Hon'ble Supreme Court as well as Hon'ble National Green Tribunal. The Police Administration is also taking strict legal action against the violators.

12. That, the Respondent No.2 is regularly monitoring use of Firecracker in the State and all district Superintendents of Police including Superintendents of Railway Police Rourkela/ Cuttack/ Deputy Commissioners of Police, Cuttack/ Bhubaneswar are regularly ensuring regulation and prevention of illegal Firecracker manufacturers and sellers by conducting regular inspection and raid of the licensee as well as unauthorized manufacturers and sellers.

Kamshna Prasad Pattanaiik
Supdt. of Police
C.I.D., CB, Odisha
Cuttack

13. That, the district wise data regarding action taken against the violation of condition of license under The Explosive Substances Act, 1908 and unauthorized dealers under The Orissa fireworks and loud speakers regulation-Act from 2018 to 2024 have been collected from all district Superintendents of Police including Superintendents of Railway Police Rourkela/ Cuttack/Deputy Commissioners of Police, Cuttack/ Bhubaneswar which are reproduced below in a table format:-

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PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd.No-ON-04/1995

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Table-A

Name of the District	Case registered for violation of license condition	Case registered against unauthorized manufacturers and sellers.
UPD, BHUBANESWAR	63	27
UPD, CUTTACK	24	20
CUTTACK RURAL	51	8
JAGATSINGHPUR	8	44
JAJPUR	48	1
KENDRAPARA	11	102
PURI	169	48
NAYAGARH	50	13
KHURDA	50	9
BALASORE	16	60
BHADRAK	2	15
MAYURBHANJ	22	46
SAMBALPUR	6	13
BARAGARH	1	7
JHARSUGUDA	5	15
BOLANGIR	6	13
SUBARNAPUR	1	3
DEOGARH	5	1

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 Supdt. of Police
 C.I.D., CB, Odisha
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DHENKANAL	28	8
ANGUL	9	21
GANJAM	121	101
GAJAPATI	4	1
BERHAMPUR	70	22
KANDHAMAL	21	9
BOUDH	8	1
KORAPUT	13	11
NABARANGPUR	3	1
RAYAGADA	6	1
MALKANGIRI	12	1
KALAHANDI	6	4
NUAPADA	3	0
SUNDARGARH	2	4
KEONJHAR	8	5
ROURKELA	8	5
SRP CUTTACK	0	0
SRP ROURKELA	1	0
Total	865	640

Kemphona Prasad Pattanayak
 Supdt. of Police
 C.I.D., CB, Odisha
 Cuttack

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14. That, this deponent craves leave to submit further affidavit/affidavits, if necessary, in future.

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PRADIPTA KUMAR MOHANTY
 Notary, Cuttack Town
 Regd.No-ON-04/1995



15. That, the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

P.S. Nayak.
Advocate 24/2/25

Koushna Prasad Pattanaik
Deponent. Supdt. of Police
C.I.D., CB, Odisha
Cuttack

CERTIFICATE

Due to non-availability of cartridge papers white papers are used.

Cuttack

Date:24.02.2025


PARTHA SARATHI NAYAK
ADDL. GOVT. ADVOCATE



Solemnly sworn before K.P. Pattanaik
me by..... P.S. Nayak
being identified by..... Shroek
at Cuttack Town Dated..... 24/02/2025
(w) 24/02/2025
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



ODISHA POLICE
CRIME BRANCH
CRIMINAL INVESTIGATION DEPARTMENT

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ANNEXURE-A/2

No 39361/ CID- Law

Date 26 10 2018

To

All District SsP including SsRP Rourkela/Cuttack/DCsP Cuttack/
Bhubaneswar UPD

Sub: Advisory on use of Fire crackers during festive occasion

Use of Firecrackers during festival seasons particularly during the Diwali has serious environmental, safety and health impact. Hon'ble Supreme Court has passed number of judgments and issued directions to reduce the air and noise pollution and their impact on the environment and health. Recently Hon'ble Supreme Court in its judgment pronounced on 23.10.2018 in Arjun Gopal and others Vrs. Union of India and others has issued following directions related to manufacture, sale and use of firecrackers particularly during the festive occasions.

- (i) The crackers with reduced emission (improved crackers) and green crackers are as mentioned in Suggestion Nos. II and III above only would be permitted to be manufactured and sold

(Suggestion note (ii) . Use of Reduced Emission firecrackers (Improved crackers) – (a) Avoidance of use of ash as desiccant or filler materials in crackers for reduction in particulate matter by 15-20%. These can be implemented subject to approval by PESO (Petroleum and Explosive Safety Organization) and (b) usage of charcoal meeting specifications of explosives and pyrotechnics as prescribed by PESO

Suggestion note (iii) Use of Reduced Emission firecrackers (Green crackers: Safe water and air sprinklers (SWAS)- Low emission sound and light emitting functional crackers with PM reduction by 30-35 % and

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significant reduction in NOx and SO2 due to in-situ water generation as dust suppressant and low cost due to usage of low cost oxidants. These can be implemented subject to approval by PESO).

- (ii) As a consequence, production and sale of crackers other than those mentioned in Suggestion Nos II and III are banned
- (iii) The manufacture, sale and use of joined firecrackers (series crackers or laris) is hereby banned as the same causes huge air, noise and solid waste problems.
- (iv) The sale shall only be through licensed traders and it shall be ensured that these licenses traders are selling those firecrackers which are permitted by this order
- (v) No e-commerce websites, including Flipkart, Amazon etc, shall accept any online orders and effect online sales Any such e-commerce companies found selling crackers only will be hauled up for contempt of court and the Court may also pass, in that eventuality, orders of monetary penalties as well.
- (vi) Barium salts in the fireworks is also hereby banned.
- (vii) Xxx xxx
- (viii) Xxx xxx
- (ix) Xxx xxx
- (x) Xxx xxx
- (xi) Xxx xxx
- (xii) Xxx xxx
- (xiii) Extensive public awareness campaigns shall be taken up by the Central Government/State Governments/Schools/Colleges informing the public about the harmful effects of firecrackers.
- (xiv) On Diwali days or on any other festivals like Gurgurab etc., when such fireworks generally take place, it would strictly be from 8:00 P.M. till 10:00 P.M. only. On Christmas eve and New year eve, when such fireworks start around midnight, i.e. 12:00 a.m., it would be from 11:55 p.m. till 12:30 a.m. only.
- (xv) The Union of India, Government of NCT of Delhi and the State Governments of the NCR would permit community fire cracking only (for Diwali and other festivals etc.


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C.I.D., CB, Odisha
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as mentioned above), wherever it can be done. For this purpose, particular area/fields would be pre-identified and pre-designated by the concerned authorities. This exercise shall be completed within a period of one week from today so that the public at large is informed about the designated places one week before Diwali. The areas designated now for the purpose of Diwali shall be valid for community firecracking on other occasions/festivals as well, as mentioned above. Even for marriages and other occasions, sale for improved crackers and green crackers is only permitted.

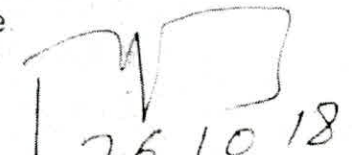
Insofar as other States are concerned, an endeavor shall be made by them also to explore the feasibility of community fire cracking. However, it is made clear that Direction No (xiv) pertaining to the duration within which fireworks can take place on all such occasions would be applicable throughout India. Similarly, Direction No (xiii) for extensive public awareness campaigns is also a pan India direction (xvi). All the official respondents, and particularly the Police, shall ensure that fireworks take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned fire crackers. In case any violation is found, the Station House Officer (SHO) of the concerned Police Station of the areas shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

In view of the above order of the Hon'ble Supreme Court, you are instructed to implement following in your jurisdiction.


1. Timing of fireworks: Firecrackers should be allowed on Diwali days or any other festival from 8 PM to 10 PM only and on Christmas and New Year eve. Firecrackers should be allowed from from 11 55 PM till 12 30 AM only.
2. It shall be the duty of the IIC/OIC to ensure that fireworks take place only during the designated time and at designated places. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the IIC/OIC of the concerned Police Station of the area shall be held personally liable for such violation and this would amount to contempt of the Court, for which IIC/OIC would be proceeded against.


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3. The stocks of licensed traders may be verified if they are selling the crackers as mandated by the Hon'ble Supreme Court. It is to be noted that the only the crackers with reduced emissions (Improved crackers) and green crackers are allowed for manufacture, sale and use as per the directions of the Hon'ble Supreme Court.
4. The sale shall only be through licensed traders. A list of licensed dealers/traders may be prepared PS wise and kept in the DIB. They must be made aware about the ban by the Hon'ble Supreme Court on the firecrackers of specific categories and permit them to sale only the firecrackers as allowed
5. Manufacture, sale and use of joined firecrackers (series crackers or laris) is to be stopped
6. It should be ensured that e-commerce websites, including Flipkart, Amazon etc do not deliver online sales of fire crackers
7. All IICs/OICs are instructed to ensure that fireworks are not used in the silence zones that is near hospitals, nursing homes, primary and district health-care centres, educational institutions, courts, religious places or any other area that may be declared as a silence zone
8. You are instructed to hold extensive public awareness campaigns in School /Colleges and localities by utilizing print, electronic and social media and informing people about the harmful effects of firecrackers.
9. You are further instructed to explore the feasibility of community fire cracking where a particular area/field may be identified for use of firecrackers during festive occasions by taking into confidence the local people


(R P Sharma)

Director General of Police,
Odisha, Cuttack


Supdt. of Polce
C.I.D., CB, Odisha
Cuttack

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Urgent
By Speed Post

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

No. Env-I- 01/2018 23678 /F&E, dt. 03-11-18

From Dr. K. Murugesan IFS
Director, Env-cum- Spl. Secy. to Government

To
The Addl. Chief Secretary to Govt., Home Department
The Principal Secretary to Government, Revenue & D.M. Department
The Principal Secretary to Government, School & Mass Education Department
The Commissioner-cum-Secretary to Govt., Higher Education Department
The Commissioner-Cum-Secy. to Govt., I & P.R. Department
The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar

Sub: Writ Petition (Civil) No.728 of 2015 in the matter of Arjun Gopal-vrs- Union of India & Others in Hon'ble Supreme Court of India- Implementation of judgment dated 23.10.2018- regarding.

Sir,
I am directed to invite a reference to the subject cited above and furnish herewith a copy of the letter No.Q-18011/66/2015/CPA, dt. 24.10.2018 of MoEF&CC, Govt. of India, along with copy of the directions dated 23.10.2018 passed by the Hon'ble Supreme Court of India in W.P. (C) 718 of 2015 for information and necessary follow up action.

It is pertinent to mention here that the State Government is required to ensure compliance of the order of the Hon'ble Supreme Court of India dated 23rd October, 2018 in W.P. (C) 718 of 2015 regarding implementation of laws for controlling noise due to bursting of fire crackers during festive occasions like Dussehra and Diwali etc.

It is, therefore, requested to kindly issue necessary direction to the field functionaries for generating awareness at all levels including Schools & Colleges regarding ill effects of fireworks through Print Media, Electronic Media and by conducting survey in order to prevent use of high decibel sound causing firecrackers during festive occasions.

As compilation of Action Taken Report is to be sent to the MoEF&CC, Govt. of India for information, it is, therefore, requested to kindly expedite submission of Action taken Report to this Department for necessary action.

Yours faithfully,

(Signature)
Director, Env.-Cum-Spl.Secy.to Government

(Signature)
AcS, Home

P.T.O.

(Signature)
Supdt. of Forest
C.D., CB, Odisha
Cuttack

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8.11.18

(Signature)

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Copy along with copy of enclosure forwarded to All District Collectors for information and immediate necessary action.

They are requested to kindly ensure control of Air and Noise Pollution due to fireworks/bursting of fire crackers and furnish Action Taken Report to this Department immediately for onward transmission of the same to the Ministry of Environment, Forest & Climate Change, New Delhi.


Director, Env.-Cum-Spl.Secy.to Government


Supdt. of Police
C.I.D., CB, Odisha
Cuttack

The Times of India 06.11.18

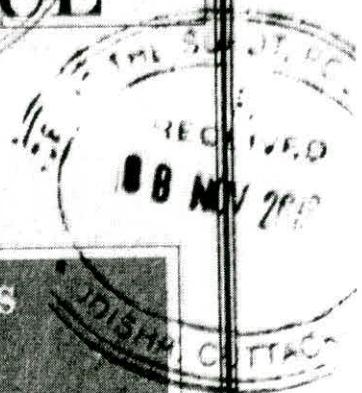
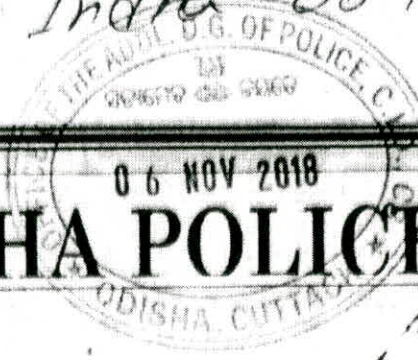
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ODISHA POLICE

Attention!



Hon'ble Supreme Court Guidelines FOR SALE & USE OF FIRECRACKERS

- No item(s) other than the **Reduced Emission firecrackers (Improved crackers) and Reduced Emission firecrackers Green crackers: Safe Water and Air Sprinklers (SWAS)** as prescribed and approved by the Petroleum and Explosive Safety Organization (PESO) shall be sold in the premises.

- Categories of firecrackers banned/ not permitted.
 - **Joined Firecrackers(series crackers or laris)**
 - **Fireworks containing barium salts/ lithium/ arsenic/ antimony/ lead/ mercury**
 - **Firecrackers manufactured earlier but non-permissible as per above Hon'ble Supreme Court judgment.**

- Only those crackers permitted to be sold whose decibel(sound) level are within the permissible limits (125dB (A) or 145 dB(C) pk at 4 meters from the point of bursting)

- Bursting of fireworks not allowed in silence zones: **Silence Zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.**

- Timings of Firecracking as per directions of Hon'ble Supreme Court.

From 08.00 PM till 10.00 PM On Diwali Days.

From 11.55 PM till 12.30 AM On Christmas Eve & New Year Eve.

- **Community fire cracking to be undertaken at pre-identified areas /fields as far as possible.**

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Supdt. of Police
C.I.D., CE, Odisha
Cuttack

ALL CONCERNED TO PLEASE NOTE & ABIDE

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ODISHA POLICE

Attention!

281-D

Hon'ble Supreme Court Guidelines FOR SALE & USE OF FIRECRACKERS

- No item(s) other than the **Reduced Emission firecrackers (Improved crackers) and Reduced Emission firecrackers Green crackers: Safe Water and Air Sprinklers (SWAS)** as prescribed and approved by the Petroleum and Explosive Safety Organization (PESO) shall be sold in the premises.

- Categories of firecrackers banned/ not permitted.
 - **Joined Firecrackers(series crackers or laris)**
 - **Fireworks containing barium salts/ lithium/ arsenic/ antimony/ lead/ mercury**
 - **Firecrackers manufactured earlier but non- permissible as per above Hon'ble Supreme Court judgment.**


- Only those crackers permitted to be sold whose decibel(sound) level are within the permissible limits (125dB (A) or 145 dB(C)pk at 4 meters from the point of bursting)

- Bursting of fireworks not allowed in silence zones: **Silence Zone** is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.

- Timings of Firecracking as per directions of Hon'ble Supreme Court.
 From 08.00 PM till 10.00 PM On Diwali Days.

 From 11.55 PM till 12.30 AM On Christmas Eve & New Year Eve.

- Community fire cracking to be undertaken at pre-identified areas /fields as far as possible.


 Supdt. of Police
 C.I.D., CB, Odisha

ALL CONCERNED TO PLEASE NOTE & ABIDE

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ODISHA POLICE

Attention!

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Hon'ble Supreme Court Guidelines FOR SALE & USE OF FIRECRACKERS

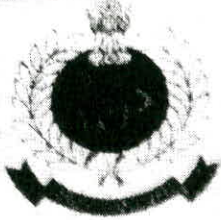
- No item(s) other than the **Reduced Emission firecrackers (Improved crackers) and Reduced Emission firecrackers Green crackers; Safe Water and Air Sprinklers (SWAS)** as prescribed and approved by the Petroleum and Explosive Safety Organization (PESO) shall be sold in the premises.
- Categories of firecrackers banned/ not permitted.
 - **Joined Firecrackers (series crackers or laris)**
 - **Fireworks containing barium salts/ lithium/ arsenic/ antimony/ lead/ mercury**
 - **Firecrackers manufactured earlier but non-permissible as per above Hon'ble Supreme Court judgment.**
- Only those crackers permitted to be sold whose decibel(sound) level are within the permissible limits (125dB (A) or 145 dB(C) pk at 4 meters from the point of bursting)
- Bursting of fireworks not allowed in silence zones: **Silence Zone is an area comprising not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.**
- Timings of Firecracking as per directions of Hon'ble Supreme Court.
From 08.00 PM till 10.00 PM On Diwali Days.
From 11.55 PM till 12.30 AM On Christmas Eve & New Year Eve.
- **Community fire cracking to be undertaken at pre-identified areas /fields as far as possible.**


Supdt. of Police
C.I.D., CB, Odisha

ALL CONCERNED TO PLEASE NOTE & ABIDE

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Prameya cuttack 06.11.18

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ODISHA POLICE

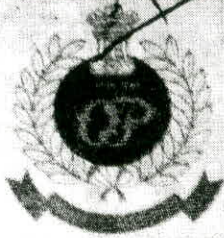
Attention!

Hon'ble Supreme Court Guidelines FOR SALE & USE OF FIRECRACKERS

- No item(s) other than the **Reduced Emission firecrackers (Improved crackers) and Reduced Emission firecrackers Green crackers: Safe Water and Air Sprinklers (SWAS)** as prescribed and approved by the Petroleum and Explosive Safety Organization (PESO) shall be sold in the premises.
- Categories of firecrackers banned/ not permitted.
 - **Joined Firecrackers(series crackers or laris)**
 - **Fireworks containing barium salts/ lithium/ arsenic/ antimony/ lead/ mercury**
 - **Firecrackers manufactured earlier but non- permissible as per above Hon'ble Supreme Court judgment.**
- Only those crackers permitted to be sold whose **decibel(sound) level** are within the permissible limits (125dB (A) or 145 dB(C)pk at 4 meters from the point of bursting)
- Bursting of fireworks not allowed in silence zones: **Silence Zone** is an area comprising **not less than 100 meters around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority.**
- Timings of Firecracking as per directions of Hon'ble Supreme Court.
From 08.00 PM till 10.00 PM On Diwali Days.
From 11.55 PM till 12.30 AM On Christmas Eve & New Year Eve.
- Community fire cracking to be undertaken at pre-identified areas /fields as far as possible.


Supdt. of Police
C.I.D., CB, Odisha

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ODISHA POLICE

Attention!

281-D

Hon'ble Supreme Court Guidelines FOR SALE & USE OF FIRECRACKERS

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Supt. of Police
C.I.D., CB, Odisha

ALL CONCERNED TO PLEASE NOTE & ABIDE

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Sambad cuttack 07.11.18
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ODISHA POLICE

Attention!

281-D

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Supt. of Police
C.I.D., CB, Odisha
Cuttack

ALL CONCERNED TO PLEASE NOTE & ABIDE



ODISHA POLICE

Attention!

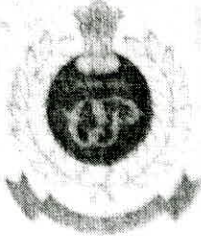
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Supdt. of Police
C.D., CB, Odisha
Cuttack

ALL CONCERNED TO PLEASE NOTE & ABIDE

281-D



ODISHA POLICE

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Supdt. of Police
C.I.D., CB, Odisha

ALL CONCERNED TO PLEASE NOTE & ABIDE

4/11/2020-2X

2014 ANNEXURE-333

5.11.20



Government of Odisha

Office of Special Relief Commissioner

No. 6218 /R&DM(DM) Date: 03-11-2020
RDM-RLF-MISC-0290-2020

ADHILEO
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ORDER

Whereas, the State is passing through a critical stage of COVID-19 pandemic;

And whereas, the winter season is approaching during which the elderly, children, persons with co-morbidities and others develop respiratory problems;

And whereas, the Deepavali and Kartika Purnima festivals are approaching and people usually burn fire crackers during such occasions;

And whereas, it is a well-known fact that burning of the fire crackers releases copious amounts of harmful chemicals, which have severe impact on the respiratory health of vulnerable groups and such pollutants can further aggravate health conditions of COVID-19 positive persons besides persons staying in home isolation;

And whereas, the Technical Expert Committee of the State Government has recommended for prohibition of burning of fire crackers to protect the vulnerable groups like elderly, children, persons with co-morbidities and others;

And whereas, considering the potentially harmful consequences of burning of crackers amidst COVID-19 pandemic situation and approaching winter, the State Government have directed to prohibit the sale and use of fire crackers from 10th to 30th of November, 2020 in public interest;

Now, therefore, in exercise of the powers conferred under section 24(1) of the Disaster Management Act, 2005 read with rule 8(1) of the Odisha Disaster Management Rules, 2010, the undersigned hereby directs that the sale and use of fire crackers shall remain prohibited in all parts of the State from 10th to 30th of November, 2020.

Any person found violating this order shall be punished under the provisions of the Disaster Management Act, 2005 and other relevant laws.

Asis Inpathy

Chief Secretary, Odisha


Supdt. of Police
C.I.D., CB, Odisha
Cuttack

Memo No. 6219 /R&DM(DM)

Date: 03-11-2020

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.

[Signature]
3.11.2020
Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 6220 /R&DM(DM)

Date: 03-11-2020

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police, Fire Services/ Police Commissioner, Bhubaneswar-Cuttack/ All RDCs/ All Collectors/ Superintendents of Police/ All Municipal Commissioners/ Member Secretary, State Pollution Control Board for kind information and necessary action.

[Signature]
3.11.2020
Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

Memo No. 6221 /R&DM(DM)

Date: 03-11-2020

Copy forwarded to the Joint Secretary (Disaster Management), Ministry of Home Affairs (Disaster Management Division), Government of India for kind information.

[Signature]
3.11.2020
Special Relief Commissioner &
Additional Chief Secretary to Govt.
(Disaster Management)

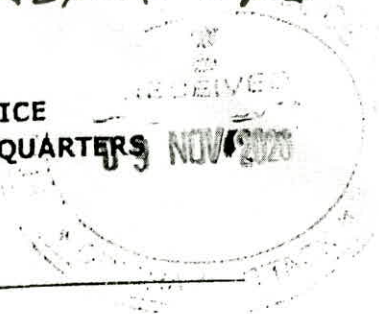
[Signature]
Supdt. of Police
C.I.D., CB, Odisha
Cuttack

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ANNEXURE-D/2

ODISHA POLICE
STATE HEADQUARTERS
CUTTACK.



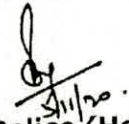
No.L-91-20/ 4349 /Con.,
To

Dated: 05-11-2020.

All Dist. SsP Odisha /
DCsP Cuttack/Bhubaneswar.

Sub: Prohibition of sale and use of fire crackers from 10th to 30th
November 2020.


Enclosed, please find herewith a copy of order No. 6218/R&DM (DM)
/dt.03.11.2020 received from Special Relief Commissioner & Addl. Chief Secretary to Govt.
of Odisha (Disaster Management) on the above subject for information and necessary
action.


AIG of Police (HdQRS.),
Odisha, Cuttack.

Memo No. 4350 /Con.

Dated: 05-11-2020.


Copy alongwith its enclosures forwarded to the Commissioner of Police,
Bhubaneswar-Cuttack, Bhubaneswar/Addl. D.G. of Police, CID, CB, Cuttack/ All Range
IsGP/DIsGP Odisha for favour of information and necessary action.


AIG of Police (HdQRS.),
Odisha, Cuttack.

www.odishapolice.gov.in
Email - spbqrs.odpol@nic.in

Buxi Bazar, Cuttack-753001
Tel./Fax No.0671-2304001

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Supdt. of Police
C.I.D., CB, Odisha
Cuttack

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ANNEXURE-E/2

**ODISHA POLICE
CRIME BRANCH
CRIMINAL INVESTIGATION DEPARTMENT**

E-mail

No. 2747 / CID- Law

Date 10 .11.2020

To

All District SsP including SsRP Rourkela/Cuttack/DCsP Cuttack/
Bhubaneswar UPD.

Ref:- Letter No-4349/Con, dt.05.11.2020

Sub: **Prohibition of sale and use of fire crackers from 10th to
30th November 2020.**

Enclosed, please find herewith letter of AIG of Police (Hdqs.)
Odisha, Cuttack cited under reference which is self-explanatory.

You are requested to take appropriate follow up action on the
matter.

10/11/20
Supdt. of Police,
CID-CB, Odisha
Cuttack

[Signature]
Supdt. of Police
C.I.D., CB, Odisha
Cuttack

Address- Buxibazar, Cuttack – 753001, Tel- 0671- 2304834
Fax; 0671-2304659, e- mail; sp1cidcb.orpol@nic.in

- 2B -

ANNEXURE-F/2



ODISHA POLICE
CRIME BRANCH
CRIMINAL INVESTIGATION DEPARTMENT

No. 29439 / CID-Law
To

Date 03.12.2020

All District SsP including SsRP Rourkela/Cuttack/DCsP Cuttack/
Bhubaneswar UPD.

Ref:- This office letter No 27747/CID-Law dtd 10.11.2020.

Sub: Compliance report on restriction on bursting of fire crackers during the festive season-2020.

Enclosed please find here with Home Department letter No 38095 /CP&M dtd 25.11.2020 along with letter No 15622 dtd 09.10.2020 and its enclosures on the subject cited above, which is self-explanatory .

It is requested to send action taken report on implementation of rules for restriction on bursting of fire crackers during the festive season -2020 to this office by 08.12.2020 positively for onward transmission to Govt in Home Department .

Memo No 29440 /CID-Law

29/12/20
Addl. D.G. of Police, CID, CB
Odisha, Cuttack

Dated. 3 .12. 2020.


Copy forwarded to Commissioner of Police, Bhubaneswar-Cuttack/
Addl. D.G.P, Rlys, Bhubaneswar / All Range Is.G.P/ D.Is.G.P for information and necessary action.

Memo No 29441 /CID-Law

29/12/20
Addl. D.G. of Police, CID, CB
Odisha, Cuttack

Dated. 3 .12. 2020.

Copy forwarded to Shri P.C.Pradhan, IAS, Additional Secretary to Govt, Home Department, Bhubaneswar for kind information with reference to letter No 38095 /CP&M dtd 25.11.2020.


Supdt. of Police
C.I.D., CB, Odisha
Cuttack

29/12/20
Addl. D.G. of Police, CID, CB
Odisha, Cuttack

Address- Buxibazar, Cuttack - 753001, Tel- 0671- 2304834
Fax; 0671-2304659, e- mail; adgcidcb.orpol@nic.in